

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 12/09/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/791/2018  
PETITION NUMBER :  
NAME OF THE PETITIONER(S) : C.S.M. INFRASTRUCTURE PVT LTD  
NAME OF THE RESPONDENT : ROC, CHENNAI  
UNDER SECTION : 252

| S.No. | NAME (IN CAPITAL)            | DESIGNATION                    | SIGNATURE                |
|-------|------------------------------|--------------------------------|--------------------------|
|       |                              | REPRESENTATION BY WHOM         |                          |
|       | Vairamuthu<br>L. LANESH IBBL | ARoc, Chennai<br>For Applicant | N-Vairamuthu<br>A-han R. |

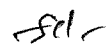
**ORDER**

Representative for the Applicant present. Counsel for the ROC along with AROC present. Counsel for the ROC has filed the report and the same is taken on record. It has been submitted in the report that the Company was incorporated on 02.06.2010 and till 31.03.2016, the Annual Returns and Balance Sheets were filed. Thereafter, for non-filing of the same in time, the name of the Company was struck off from the Register of Companies on 15-21/07/2017 under Section 248(5) of the Companies Act, 2013.

Heard the Representative for the ROC. The Counsel for the ROC has submitted that though the Annual Returns and Balance Sheets were filed for the Assessment Year 2016-17 but the same have been filed late due to which the name of the Company was struck off.

In the circumstances, the Application is allowed. The ROC concerned is directed to restore the name of the Company to the Register of Companies.

Fine of Rs. 10,000/- is imposed on the Applicant Company which shall be reimbursed to the Office of the Registrar of Companies for incurring expenses for restoration of the name of the Applicant Company to the Register of Companies. The Applicant Company is also directed to file an affidavit before the ROC declaring that during the period of demonetization, the accounts of the Applicant Company have not been used to deposit any tainted money. Accordingly, the Application stands disposed of.

  
**(CH. MOHD. SHERIFF TARIQ)**  
MEMBER (JUDICIAL)